

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TEJASWINI ENGINEERING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tejaswini Engineering Private Limited
2.	Date of incorporation of corporate debtor	29/12/1999
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956 / ROC, Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21011AP1999PTC033172
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. office & Principal office/Corporate office: Plot No.34, Nagarjuna Hills Punjagutta Hyderabad TG 500082
6.	Insolvency commencement date in respect of corporate debtor	Date of order is 01/03/2021 (Order made available on 04/03/2021)
7.	Estimated date of closure of insolvency resolution process	28/08/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jagadees Kumar Morri IBBI/IPA-001/IP-P00398/2017-18/10716
9.	Address and e-mail of the interim resolution professional, as registered with the Board	10-5-7. Sri Sai Surya Complex, Sevasadan School, Ramnagar, Vishakapatnam, Andhra Pradesh, 530013 cajagadeesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as above
11.	Last date for submission of claims	18/03/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: As given in Col. 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the TEJASWINI ENGINEERING PRIVATE LIMITED on 01/03/2021 (Order made available on 04/03/2021).

The creditors of TEJASWINI ENGINEERING PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 18/03/2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 05/03/2021

Place: Visakhapatnam

Jagadees Kumar Morri
Interim Resolution Professional

